

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 77/TT/2015

- Subject:** Approval of transmission tariff for Asset-I: 2 nos. 400 kV line bays at Bhiwani (POWERGRID) Sub-station under “Construction of 2 nos. 400 kV line bays at Bhiwani” in Northern Region.
- Date of Hearing:** 17.3.2015
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present:** Shri M. M. Mondal, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Ms Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of petitioner submitted as follows:-

- (a) This petition is filed for determination of transmission tariff for assets under the transmission system associated with “Construction of 2 nos. 400 kV line bays at Bhiwani”, for tariff block 2014-19, in Northern Region;
- (b) As per the Investment Approval (IA) dated 17.11.2014, the assets included in the project scope were to be commissioned within 2 months from the date of IA. Accordingly, the scheduled date of commercial operation works out to 16.1.2015. The assets were actually commissioned on 30.11.2014 and accordingly there is no delay in commissioning of the assets;
- (c) The total approved cost of the asset is ₹847 lakh including IDC of ₹9 lakh. The estimated completion cost of the instant asset as on the date of commercial operation is ₹513.79 lakh and the projected additional capital expenditure is ₹135.50 lakh and ₹115.22 lakh during 2014-15 and 2015-16 respectively, accordingly there is no cost over-run; and



- (d) Allow 90% of the annual fixed charges as tariff in accordance with Regulation 7 (7) of the 2014 Tariff Regulations for the purpose of inclusion in POC charges.

2. None of the respondents were present.

3. In response to a query of the Commission, the representative of the petitioner submitted that the two nos. of 400 kV bays at Bhiwani Sub-station were executed by the petitioner on behalf of HVPNL on depository work basis. However, it was decided in the 33rd Standing Committee Meeting dated 31.8.2013 that the said bays would be included as part of ISTS and the same was further discussed and agreed in the 30th NRPC meeting held on 28.2.2014. The representative of the petitioner further submitted that the bays are owned by the petitioner and the work of terminating lines is incomplete. These bays are not put to use yet.

4. The Commission observed how the beneficiaries could be burdened with the transmission charges of these assets when the assets are yet to be put to use. The Commission directed to issue notice to NRPC and HVPNL seeking their comments on this issue by 31.3.2015.

5. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 24.4.2015:-

- a) A complete set of minutes of 30th meeting of NRPC and 27th meeting of TCC along with a list of participants;
- b) Single Line Diagram (SLD) of Bhiwani Sub-station and details of transmission line and bays at Bhiwani Sub-station;
- c) Status of 400 kV D/C Mohindergarh-Bhiwani transmission line, likely date of commissioning of line and usage of these bays till termination into this line;
- d) Trial operation certificate of these bays by NRLDC as per the 2014 Regulations;
- e) A copy of investment approval certified by the Company Secretary;
- f) Form-4A "Statement of Capital Cost" as per Books of account (accrual Basis) for instant assets along with amount of Capital Liabilities in Gross Block;
- g) Details of default in interest payment on loan, if any;
- h) Computation of actual IDC and IEDC paid along with the editable soft copy of computation in Excel format with links, for the instant assets along with auditor's certificate segregating hard cost and IDC/IEDC;

- i) Explain the difference in tariff claimed as per forms and per text format;
- j) The working of Income Tax on Return on Equity as per Regulation 25 while arriving at Tariff in the petition. Also to submit details of Deferred Tax Liability and its treatment for the period 2014-19.

6. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

